

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 241 of 2013

Dated: 28th November, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Nayan Mani Borah, Technical Member (P&NG)**

Gujarat State Petronet Ltd. Appellant (s)

Versus

Petroleum & Natural Gas Regulatory Board ... Respondent (s)

Counsel for the Appellant(s) : Mr. Piyush Joshi
Ms. Sumiti Yadava

Counsel for the Respondent(s): Mr. Ashish Tiwari and
Ms. Sonali Malhotra
Ms. Soumi Guha for R-1

ORDER

We have heard the learned counsel.

It is noticed that all the issues raised in this Appeal, have been dealt with in the Appeal No.25 of 2013 and the same was remanded to the Petroleum Board for fresh consideration after hearing the parties

In view of the above, this Appeal is allowed in terms of said Judgment in Appeal No. 25 of 2013. Accordingly, the PNGRB is directed to consider those aspects afresh and pass an order in accordance with law.

The Appeal is disposed of.

**(Nayan Mani Borah)
Technical Member (P&NG)**

**(Justice M. Karpaga Vinayagam)
Chairperson**

Pr/vg